

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:816
ANSWERED ON:04.08.2011
WAGES UNDER MGNREGS
Tewari Shri Manish

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether there are different criteria in existence for fixing of daily wages and different scales of daily wages under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) across different States and Union Territories of India;
- (b) if so, the details thereof and the reasons therefor, State-wise;
- (c) whether there is any discrepancy in the daily wages paid under MGNREGS in Punjab, Haryana and in the Union Territory of Chandigarh;
- (d) if so, the reasons therefor;
- (e) whether it is a fact that some districts of Punjab have still not been notified the revised wages under MGNREGS; and
- (f) if so, the details of such districts indicating the reasons for delay in notifying the revised wages under MGNREGS?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN 'ADITYA')

(a) to (d): The wage rate fixed by the States as on 01.12.2008 for unskilled agriculture labourers under the Minimum Wages Act, 1948, was adopted and notified as the wage rate under Section 6(1) of the Mahatma Gandhi National Rural Employment Guarantee Act.(MGNREGA) vide Government of India Notification dated 1st January, 2009. This has formed the basis of all subsequent revision of wage rates as per the settled wage policy under MGNREGA. Since, all the states had fixed different wage rates as on 01.12.2008 depending upon demand and supply of labour, their economic capacity and other state specific variations, the wage rate under MGNREGA varies from State to State.

(e) and (f): The wage rate for all the districts of the state of Punjab has been fixed under Section 6(1) of the MGNREG Act, 2005 as Rs.153/- with effect from the date of publication in the official Gazette i.e.28th July, 2011 or the date of actual payment of the revised wage rate, whichever is later.